

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 376 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

**NAME OF THE COMPANY:** M/s Daimler Financial Services Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

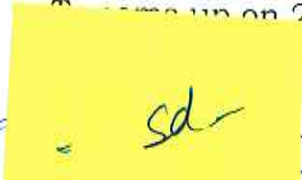
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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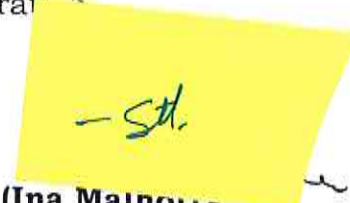
Present: Mr. Rahul Lal Akhriya, Advocate for the Petitioner

**ORDER**

Ld. Counsel for the Petitioner submits that the provisions of Section 9(3)(c) of the Code are not applicable as they are Financial Creditors. His submissions merit consideration as the present claim is under section 7 of the Code. He has filed certified copy of the Statement of Account. However, these are not certified under the Banker's Book Evidence Act nor under the IT Act.

... up on 26<sup>th</sup> October, 2017 for further consideration

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**